liminary steps were absolutely necessary, as the hon. Member having some experience in insurance in the past knows it very well.

Oral Answers

BABU GOPINATH SINGH: May I know if the rules that were to be framed have been finalised and when they will be placed on the Table?

SHRI M. C. SHAH: They are almost finalised and they will be placed on the Table of the House before the House adjourns.

PANDIT S. S. N. TANKHA: The hon. Minister has stated that he can reply only to important matters with which a Minister deals. I should like to ask a question on a subject which the Minister alone deals with. In reply to para, (b) of question 342 he has stated that Government has not yet finalised the names of Members of the Corporation. May I know when the Government proposes to finalise the names of Members of the Corporation, not the officers? The officers will be appointed by the Corporation itself. But when is the Government going to finalise the names of Members?

SHRI M. C. SHAH: The names will be finalised before 1st September 1956 because 1st September 1956 is the appointed day on which the Corporation will start functioning with a Board of Directors.

SHRI H. C. DASAPPA: May I know, Sir, whether there have been representations from certain areas that in the matter of appointment of these Zonal Managers and their staff their cases have been grossly neglected, and whether, for instance, from Mysore they have had telegrams and messages to that effect?

SHRI M. C. SHAH: I have received so many representations, not from associations, but from individuals, from members, and I have got many in my pocket also. I am considering all those things and am just trying to do justice. I should view these things in an objective way.

NEPALI LANGUAGE

343. SHRI S. N. MAZUMDAR: Will the Minister for HOME AFFAIRS be pleased to

(a) whether Government have received any representation from the Nepali speaking citizens of India for inclusion of Nepali language in

the Eighth Schedule of the Constitution;

(b) if so, what are the specific points raised in the representation; and

to Questions

(c) whether Government have considered the matter?

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): (a)

- (b) That the Nepali language should be included in the Eighth Schedule of the Constitution.
- (c) Yes; but no action has been considered necessary.

SHRI GOVINDAN NAIR: May I know the total number of Nepalese who are Indian nationals?

SHRI B. N. DATAR: The total number of Nepalese according to the Census of India, 1951, is 4,21,688.

SHRIMATI MAYA DEVI CHETTRY:

Sir. the language of the Nepalese who are Indian settlers and Indian citizens had been recognised even by the Brit'sh Government. What is the reason tor excluding this language from the Eighth Schedule?

SHRI B. N. DATAR: The number is small. Also without including other languages in the Schedule it is possible to give necessary benefits to the members who speak these languages.

SHRIMATI MAYA DEVI CHETTRY: The number stated here is, I think, not so correct because the Nepali speaking population in India is more than 35 lakhs. I had moved an amendment regarding citizenship. I was asked by the Minister to withdraw it and he gave the assurance that he would take up this question with the Nepal Government. If he has already moved them, may I know what the result is?

SHRI B. N. DATAR: The is a different question. The question here relates to the citizenship of Nepalese.

MR. CHAIRMAN: Now the question is about the Nepali language.

SHRIMATI MAYA DEVI CHETTRY: It comes here. If the Nepalese had been included for citizenship purposes, the language would have automatically come in.

SHRI GOPIKRISHNA VIJAIVAR-GIVA: When Nepal is not in India, why should we consider the Nepali language?

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SHRI B. N. DATAR: We have Nepal- i ese in India. We have a duty to look after them.

SHRI B. K. P. SINHA: Is it not a fact that the Nepali language is known as Parvatiya, and is merely a dialect of Hindi?

SHRI B. N. DATAR: In the Census, Nepali is described as Nepali or Naya-pali or Khaspura.

SHRI P. N. SAPRU: Are the Nepalese settled in India domiciled citizens of India?

SHRI B. N. DATAR: They are Indian citizens

SHRIMATI MAYA DEVI CHETTRY: I had already put questions as to why this language has been excluded from the Eighth Schedule when the British Government has already recognised this language.

SHRI B. N. DATAR: We have recognised that language for all other purposes and it is not necessary to include it in the Eighth Schedule.

SHRI PURNA CHANDRA SHARMA: What is the total population of Nepalese in

SHRI B. N. DATAR: I have given already. Four laks and odd.

MR. CHAIRMAN: Four lakhs and odd.

SHRI GOVINDAN NAIR: Great difficulties are confronted because Nepali is a foreign language. The question is, since they cannot have their education in their mother tongue, since it is accepted as a foreign language, what arrangements will the Government make to include the Nepali language for their studies?

SHRI B. N. DATAR: May I point out that in the region where their number is very large, the Nepali language has already been recognised as a medium of instruction up to the Matriculation standard in West Bengal and as a vernacular in the Calcutta, Banaras and Allahabad Universities. Secondly, in connection with the States reorganisation we are making rules for safeguarding the rights of linguistic minorities, and Nepalese will also come under that. 2—18 Rajya Sabha/56

Dr. W. S. BARLINGAY: What is the objection to including this particular language, namely the Nepali language, in the Eighth Schedule? What is the objection to that?

to Questions

SHRI B. N. DATAR: It is not necessary to include all the languages. The number might go to one hundred.

MR. CHAIRMAN: Questions are over.

WRITTEN ANSWERS TO QUES-TIONS

VISITS OF THE I. M. F. DELEGATIONS TO INDIA

- 161. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased to
- (a) whether any delegations of the International Monetary Fund visited India in 1955 and so far in 1956;
- (b) if so, at whose cost they travelled in India; and
- (c) what benefit India derived from their visits?

THE PRIME MINISTER AND THE MINISTER FOR EXTERNAL AFFAIRS (SHRI JAWAHARLAL NEHRU): (a) One delegation visited India in 1955. No International Monetary Fund delegation has visited India in 1956.

- (b) At the cost of the International Monetary Fund.
- (c) It was a routine visit for consulta tions regarding continuance of exchange restrictions in India.

CASES REGISTERED AND DISPOSED UNDER THE ESTATE DUTY ACT

- 162. SHRI M. VALIULLA: Will the Minister for FINANCE be pleased state:
- (a) the number of cases registered and disposed of in 1955 under the Estate Duty Act: and
- (b) the amount of duty realised during that period from each State?

THE MINISTER FOR REVENUE AND CIVIL EXPENDITURE (SHRI M. C. SHAH): (a) The numbers of Estate Duty cases registered and disposed of in 1955 were 4,031 and 2,947 respectively.

(b) A statement showing the State-wise collection of estate duty in 1955 is laid on the Table of the House.